

V  
SLP(C)No. 17117 OF 2001

ITEM No.35

Court No. 9

SECTION XIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.17117/2001

(From the judgement and order dated 21/06/2001 in CRP 1709/92  
of The HIGH COURT OF KERALA AT ERNAKULAM)

HAMSA & ORS.

Petitioner (s)

VERSUS

PUTHIYA PURAYIL BALAN

Respondent (s)

(With prayer for interim relief)  
(With office report)

Date : 09/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. C.N. Sree Kumar,Adv.

For Respondent (s)

Mr. T.L.Viswanatha Iyer,Sr.Adv.  
Mr. T.G. Narayanan Nair,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J  
.SP2

Heard learned counsel for the parties.  
Service is complete.  
The case will be listed for final disposal on a  
Friday after four weeks.

.SP1

(Suman Wadhwa)  
Court Master

(S.Malkani)  
Court Master